

Name of the Corporate Debtor	Sevenhills Healthcare Private Limited	Date of commencement of CIRP	13-03-2018	List of creditors as on:	16-06-2025
------------------------------	---------------------------------------	------------------------------	------------	--------------------------	------------

Annexure 7 - List of Operational creditors (Government Dues)

Amount in Rs

Sl No	Details of claimant	Details of Claim received	Details of claims admitted						Amount of Contingent Claims	Amount of any mutual dues that may be set off	Amount of Claims not admitted	Amount of Claims under verification	Remarks, if any
			Amt of Claim Admitted	Nature of Claim	Amount covered by Security Interest	Amount covered by Guarantee	Whether Related Party?	% Voting Share in CoC, if applicable					
1	ASSISTANT COMMISSIONER OF CUSTOMS, NCLT CELL, TRC EXPORT-ACC, SAHAR, MUMBAI	3,09,93,236	3,09,93,236	Operational	-	-	No	-	-	-	-	-	Note 7.1
2	COMMISSIONER OF CUSTOMS, NS-11, JNCH, NHAVA SHEVA	9,41,23,372	0	Operational	-	-	No	-	-	9,41,23,372	-	-	Note 7.1
3	DIRECTORATE-GENERAL OF GST INTELLIGENCE, MUMBAI ZONAL UNIT	56,22,417	56,22,417	Operational	-	-	No	-	-	-	-	-	Note 7.1
4	EMPLOYEES PROVIDENT FUND ORGANISATION, REGIONAL OFFICE, KANDIVALI (WEST)	2,01,581	2,01,581	Operational	-	-	No	-	-	-	-	-	Note 7.1
5	MUNICIPAL CORPORATION OF GREATER MUMBAI	1,40,88,23,890	0	Operational	-	0	No	-	-	-	-	-	Note 7.2
		1,53,97,64,496	3,68,17,234							9,41,23,372			

Notes:

Note 7.1: The claim has been verified and amount admitted either in part or full. Amounts admitted are based upon verification of proof of claim and records available with SHPL. The Resolution Professional has communicated the amount admitted and / or not admitted along with reasons for non admission of amounts, if any, to the respective claimants on the email id provided in the claim form

Note 7.2: The Municipal Corporation of Greater Mumbai (Operational Creditor) is the owner of the land where the Mumbai premises of Seven Hills Healthcare Private Limited (Corporate Debtor) is located. MCGM has made claims on the Corporate Debtor towards pending lease rentals and property tax on the above premises.

The liability of the Corporate Debtor in respect of the said claims of MCGM have been disputed by the Corporate Debtor and such disputes have remained outstanding as of the insolvency resolution commencement date of the Corporate Debtor. Considering the pendency of the said dispute, this amount has not been currently classified as "Amount Admitted", "Amount Not Admitted" or "Amount - Verification Ongoing"

Note 7.3: The resolution plan for the Vizag Hospital of the Corporate Debtor (Vizag Plan) was approved by the Hon'ble NCLT-Amaravati on 10 June 2024. Under the Vizag Plan, the operational creditors (statutory and government dues) of the Corporate Debtor attached to the Vizag Hospital were paid their proportionate dues in terms of the Vizag Plan. The above list only includes the claims of the operational creditors (statutory and government dues) attached to the remaining entity of the Corporate Debtor (including the Mumbai Hospital).